

Annexure 4

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April 2025** ; List of Creditors as on: **31st December 2025**
List of Unsecured Financial Creditors

Amount in INR

Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims admitted							Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claims admitted	Nature of claims	Amnt Covered By Security Interest	Amnt Covered By Guarantee	Whether related party?	% voting share in CoC	Amount of contingent claims			
1	KICI Bank Limited	09.05.2025	8,67,99,344.10	8,67,99,344.10	Working Capital facility	-	N.A.	No	6.29%	-	-	-	The claim pertains to a Corporate Guarantee extended by the Corporate Debtor in favor of its subsidiary company. The principal and interest components of the claim have been duly admitted based on the documentary evidence furnished.
2	Incred Financial Services Private Limited	12.05.2025	24,23,600.00	19,23,561.00	Salary Discounting	-	N.A.	No	0.14%	-	-	5,00,039.00	The principal claim amount has been admitted. Interest has been calculated by the claimant up to May 7, 2025; however, the same will be considered upon receipt of the necessary clarifications and supporting documents from the claimant.
3	Manish Kumar	08.05.2025	39,18,757.00	-	Vendor finance	-	N.A.	No	0.00%	-	39,18,757.00	-	The claim has already been included in the claim filed by Tenacity Private Limited, and full amount has been admitted. Therefore, the individual claim has not been admitted.
Total			8,11,41,701.10	8,87,22,905.10					6%			39,18,757.00	5,00,039.00

Notes:
1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information becomes available.
2. The necessary justification and/or explanation has been requested from the creditors for claims under verification and the whole or part of these claims may be admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any discrepancy or any other reason than the best estimate of the amount of the claim has been evaluated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimate of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
6. An Addendum to Form A, Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.